#### **Construction Activites in Lutyen Zone**

2082. SHRI KRISHNA KUMAR BIR-LA: Will the PRIME MINISTER be pleased to

- (a) whether Government have decided to demolish and reconstruct some of the Government bungalows in Lutyen zone in the
- (b) if so, whether construction activities in Lutyen zone are prohibited;
  - (c) if so, reasons therefor;
- (d) whether Government would private owners of bungalows in the said zone also to reconstruct their bungalows; and
  - (e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) No, Sir.

(b) to (e) Does not arise.

#### Action Plan to check illegal construction in Delhi

2083. SHRI KRISHNA KUMAR BIR-LA: Will the PRIME MINISTER be pleased to

- (a) whether Government's attention has been drawn to the news item cap tioned "Politician-bunder nexus blamed for illegal constructoin", as reported in the Stateman dated the 15th January, 1997:
- (b) if so, whether the causes for growth of unauthorised construcitons in the capital have been ascertained;
  - (c) if so, the details thereof; and
- (d) the action plan of Government to check illegal construction in the capital?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF IN THE MINISTRY OF STATE PARLIAMENT **AFFAIRS** (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) to (d) Unauthorised construction is a continuing problem in Delhi and its removal is an ongoing process. As an when unauthorised construction deis tected/reported, action is taken by DDA, MCD and NDMC under the provisions of the Delhi Development Act, 1957, the Delhi Municipal Corporation Act, 1957 and the New Delhi Municipal Council Act 1994 respectively. During the last three years DDA booked 385 cases of violatione of sanctioned building plans for action under the Delhi Development Act. The Lt. Governor of Delhi has constituted a Special Task Force in each of the nine districts of Delhi to check unauthorised constructions and encroachments on public land.

## Allotment of vacated quarters in Laxmibai Nagar

2084. SHRI SANJAY NIRUPAM: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1230 given in the Rajya Sabha on the 25th July, 1996 and

- (a) when quarter Nos. 824, 924 and 973 in Laxmibai Nagar, New Delhi were last vacated by the outgoing allottees;
- (b) the number of times these were allotted to Government employees thereafter;
- (c) the details of employees who refused to accept allotment of these quarters and on what grounds; and
- (d) what steps are being taken to allot them now?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND AND MINISTER **EMPLOYMENT** OF THE MINISTRY OF STATE IN PARLIAMENT **AFFAIRS** (DR. IJ. VENKATESWARLU): (a) to (d) Allotment of vacated quarters in Laxmibai Nagar is as under:

S. No.	Qr. No.	No. of Times Allotted
1.	824	The quarter was vacated on 18.4.95 and offered for allotment on 27.4.95 to Sh. D.S. Chandok who has since
2.	924	accepted and occupied.  The quarter vacated on 3.4.95 was offered to se-ven persons as under. The quarter was finally accepted by Smt. Usha Balu-ja on 19.9.96". Reasons for non-aceptance was either non receipt of the allotment or the persons being-on leave during the period the quarter was offered. S/Shri  H.C. Pant Mani Pal Singh Makardhwaj Sahu Sukumar Chakravorty
3.	973	<ol> <li>Shivaji Singh</li> <li>Mrs. Nirmal Verma</li> <li>Mrs. Usha Baluja</li> <li>The quarter pertains to</li> <li>Press Pool. Sh. Rajinder</li> <li>Singh Dahiya, Copy Holder</li> <li>is occupying the quarter since</li> <li>Feb., 1988.</li> </ol>

## Mode of re-allotment of Flats

2085. SHRI RAHASBIHARI BARIK: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a number of alottees under various schemes of DDA are not depositing their instalments regularly .who defaulted in depositing more than two instalments;
- (b) if so, the details of allottees scheme-wise;
- (c) whether a number of allotments have been cancelled; if so, the details thereof, scheme-wise;

- (d) whether any guidelines have been issued for re-allotment of such flats; and
- (e) if so, what is the mode prescribed for re-allotment of such flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT **AFFAIRS** (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) The DDA has reported that the scheme-wise details of the defaulter allot tees are as under:-

General Scheme upto 396	17,590
NRPS-1979 upto 396	MIG 14,051
	LIG 27,799
	Janta 39,510

(c) 761 allotments have so far been proposed for cancellation, out of which 342 have actually been cancelled as per details given below:

	MIG	LIG	Janta
General Scheme NRPS-1979	26 115	10 123	16 52
Total:	141	133	68

**GRAND TOTAL: 342** 

(d) and (e) Allotments are restored on receipt of outstanding instalments plus penalty in time. The alottees are liable to be evicted on account of non-clearence ofdues. After eviction, such flats are re-allotted through draw of lots to the waiting registrants of the categories concerned.

### Unsafe Government Quarters in Timar-pur, Delhi

# 2086. SHRI RAHASBIHARI BARIK: SHRI SANJAY NIRUPAM:

Will the PRIME MINISTER be pleased to

(a) whether it is a fact that a number of quarters in Timarpur in Delhi have been declared dangerous and unsafe for habitation;